

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **UMRITHA INFRASTRUCTURE DEVELOPMENT LLP**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Umritha Infrastructure Development LLP
2.	Date of incorporation of corporate debtor	4-3-2010
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	LLPIN : AAA-0867
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED ADDRESS : 711/92, DEEPALI, NEHRU PLACE NEW DELHI - 110019
6.	Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Delhi Bench Pronounced the Order on 31 st January, 2024. However, the IRP received order from applicant financial creditor on 19 th February 2024.
7.	Estimated date of closure of insolvency resolution process	17-8-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikram Bajaj IBBI/IPA-002/IP-N00003/2016-2017/10003
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – 214, Tower A, Spazedge, Sector 47, Gurgaon - 110034 Email - bajaj.vikram@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 214, Tower A, Spazedge, Sector 47, Gurgaon - 110034 Email – circumritha@gmail.com
11.	Last date for submission of claims	4-3-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class of Creditors – “Homebuyers ATS Kocoon – Conveyance Not Executed” Homebuyers of real estate project ‘ ATS Kocoon ’ Sector 109, Gurgaon who entered into Builder Buyer Agreement with Umritha Infrastructure Development LLP for purchase of flat in ‘ ATS Kocoon ’ and <u>conveyance deed in respect of said flat has not been executed between the homebuyer and Umritha Infrastructure Development LLP as on 31-1-2024.</u>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Nisha Malpani - IBBI/IPA-001/IP-P00058/2017-2018/10136 2. Mr. Naveen Singal - IBBI/IPA-001/IP-P01650/2019-2020/12520

		3. Mr. Sandeep Chandna - IBBI/IPA-002/IP-N00447/2017-2018/11237
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<p>Weblink - https://ibbi.gov.in/en/home/downloads</p> <p>1. Nisha Malpani - IBBI/IPA-001/IP-P00058/2017-2018/10136 Email - ip.nmalpani@gmail.com – Weblink : https://ibbi.gov.in/en/insolvency-professional/details?fieldid=MTM2</p> <p>2. Mr. Naveen Singal - IBBI/IPA-001/IP-P01650/2019-2020/12520 – Email - naveen.singal@yahoo.co.in - Weblink - https://ibbi.gov.in/en/insolvency-professional/details?fieldid=Mzc4MQ%3D%3D</p> <p>3. Mr. Sandeep Chandna - IBBI/IPA-002/IP-N00447/2017-2018/11237 Email – cssandeeep@live.in Weblink - https://ibbi.gov.in/en/insolvency-professional/details?fieldid=MjlyNA%3D%3D</p>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Umriha Infrastructure Development LLP on 31-1-2024.

The creditors of Umriha Infrastructure Development LLP, are hereby called upon to submit their claims with proof on or before 4-3-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **“Homebuyers ATS Kocoon – Conveyance Not Executed”** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Vikram Bajaj

IBBI/IPA-002/IP-N00003/2016-2017/10003
Interim Resolution Professional
Umriha Infrastructure Development LLP

Date: 19-2-2024
Place : Gurgaon